

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Appeal No. 41/2024

M/S Punjab Dyers Association (Focal Point Module)

.....Appellant

v/s

Punjab Pollution Control Board & Ors.

.....Respondent(s)

With

Original Application No. 1325/2024

With

Original Application No. 1326/2024

With

Original Application No. 1327/2024

Public Action Committee & Ors.

Applicant(s)

Versus

Union of India and Ors.

.....Respondent(s)

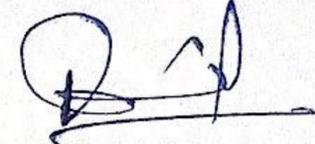
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Date: 18/07/25

Place: Ludhiana



(Jaspal Singh)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution
Control Board)

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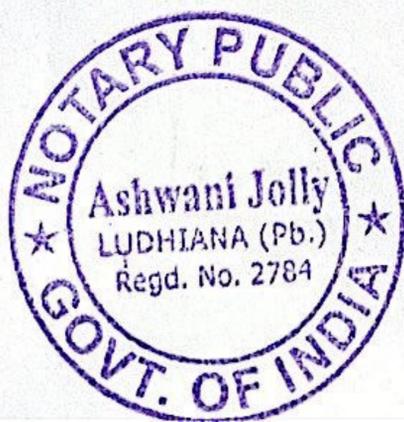
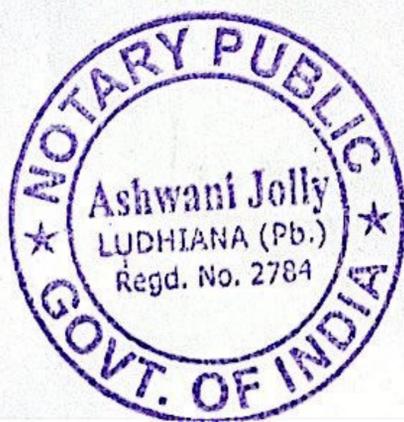
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Short reply by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of Punjab Pollution Control Board.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That briefly submitted, the issue relating to the functioning of Common Effluent Treatment Plants (CETPs) installed for textile and dyeing industries at Ludhiana is under consideration of the Hon'ble National Green Tribunal in various cases filed by the Special Purpose Vehicles (SPV) of the Common Effluent Treatment Plants (CETPs) and the opposing party the Public Action Committee of Ludhiana.
2. That the deponent is presently working as Environmental Engineer in the Punjab Pollution Control Board and is having the charge of Regional Office-3, at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board.
3. That the Hon'ble Tribunal was pleased to club all the cases relating to the operation and functioning of Common Effluent Treatment Plants of 15 MLD, 40 MLD and 50 MLD at Ludhiana for hearing and disposal. The list of the cases clubbed to be heard together is placed at **Annexure-A**.
4. That considering the violations being committed the Punjab Pollution Control Board being the prescribed authority is taking action against the CETPs of 50 MLD capacity, 40 MLD capacity and 15 MLD capacity from time to time by issuing directions u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974. The action taken by the Punjab Pollution Control Board is summarized herein below:



Sr. No.	Name of the CETP	Directions issued	Prosecution launched	Environmental Compensation imposed/ Bank Guarantee encashed
1	50 MLD	Following directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 have been issued. i. To stop the discharge of	Prosecution launched against SPV and its responsible persons under Water (Prevention and Control of Pollution) Act, 1974	Rs. 2.49 crore from the date of inception
2	40 MLD	treated wastewater into Budha Nallah. ii. To achieve the prescribed standards of effluent being discharged by the CETPs.	Prosecution launched against SPV and its responsible persons under Water (Prevention and Control of Pollution) Act, 1974	Rs. 2.96 crore from the date of inception Bank Guarantee of Rs. 25 Lakh + 50 lakh has been encashed.
3	15 MLD	iii. To curtail the operational capacity of the CETPs by 20% of the total installed capacity. iv. No new NOC or NOC for expansion or varied consent to operate for increase in discharge of effluent shall be granted to any member unit of the CETPs. v. Notices have been	Prosecution launched against SPV and its responsible persons under Water (Prevention and Control of Pollution) Act, 1974	Rs. 4.5 crore from the date of inception.



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		issued to the companies operating the CETPs.		
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5. That it is relevant to mention here that the Board has issued directions under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and had sealed the machinery of the units which were operating beyond the capacity for which consent has been granted by the Board based on the share allotment of the respective SPVs of CETP.
6. That the Punjab Pollution Control Board being the party respondent has filed separate replies in all the cases pending before this Hon'ble Tribunal relating to the operation and functioning of the Common Effluent Treatment Plants (CETPs) at Ludhiana.
7. That further it is submitted that there are 54 scattered textile units in Ludhiana and the status is as follows:
 - I. Out of 11 large-scale units, 2 have implemented Zero Liquid Discharge (ZLD), 2 have discontinued their wet processes, 6 have submitted proposals to adopt ZLD, and 1 has challenged the directions before this Hon'ble Tribunal.
 - II. Amongst the 43 small and medium-scale scattered textile units, 13 have permanently ceased operations, 3 have installed ZLD systems, 1 has opted for land application for plantation purposes, 22 have submitted proposals to adopt ZLD, and 4 have submitted proposals for relocation/shifting of their units to other suitable areas.
8. That it is pertinent to mention here that the matter relating to the pollution in Budha Nallah is also being considered by the Government and considering all



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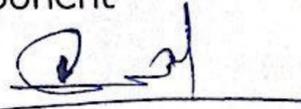
the aspects of the matter, the Government of Punjab, Department of Science, Technology and Environment has constituted a High-Level Committee under the Chairmanship of Minister of Industries and Commerce, Punjab vide notification no. 12/23/2025/538 dated 14.07.2025 to oversee and implement the comprehensive solutions for the rejuvenation and pollution control of Budda Dariya. The notification has also been endorsed to the Punjab Pollution Control Board. A copy of notification no. 12/23/2025/538 dated 14.07.2025 is enclosed as **Annexure-B**.

- 9. That the deponent may kindly be allowed to place on record the present short reply in the above-mentioned cases on behalf of Punjab Pollution Control Board.

Date: 18/07/25

Place: Ludhiana

Deponent



(Jaspal Singh)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution
Control Board)

Verification

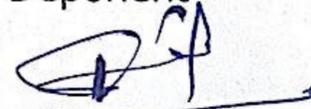
Verified that the contents of the above Affidavit are true and correct to the knowledge of the deponent as derived from the official record. No part of the above affidavit is false and nothing material is kept concealed therein.

Certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of.

Date:

Place: Ludhiana

Deponent



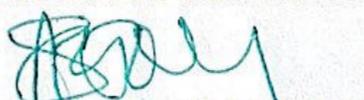
(Jaspal Singh)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution
Control Board)

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Attested As Identified



Notary Public, LDH.

18 JUL 2025

Annexure-A

List of cases (of and against Common Effluent Treatment Plants of Ludhiana) clubbed to be heard together by the Hon'ble National Green Tribunal

Sr. No.	Title and number of the Case	Brief Facts of the Case
I	II	III
1	O.A. no. 225/2022 Nitin Dhiman vs State of Punjab & Ors.	Alleged Water Contamination in Ludhiana due to the operation of dyeing industries
2	O.A. No.546/2024 News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment" appearing in the Hindustan Times dated 25.04.2024	The issue of discharge of effluent through sewer by 54 scattered dyeing units in Buddha Nallah Ludhiana is under consideration of the Hon'ble Tribunal
3	Appeal no. 40/2024 Punjab Dyers Association versus Punjab Pollution Control Board & Ors (50 MLD, CETP)	Appeal filed by Punjab Dyers Association (50 MLD CETP) against Order dated 25.09.2024 of the Punjab Pollution Control Board passed under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to stop discharge into Budha Nallah.
4	Appeal no. 41/2024 Punjab Dyers Association versus Punjab Pollution Control Board & Ors (40 MLD, CETP)	Appeal filed by Punjab Dyers Association (40 MLD CETP) against Order dated 26.09.2024 of the Punjab Pollution Control Board passed under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to stop discharge into Budha Nallah.
5	Appeal no. 48/2024 Bahadur Ke Textiles Knitwear Association Vs Punjab Pollution Control Board (15 MLD, CETP)	The appeal filed by Bahadur Ke Textiles Knitwear Association (15 MLD CETP) to challenge directions dated 25.09.2024 issued by Punjab Pollution Control Board to stop discharge into Budha Nallah.
6	Appeal no. 51/2024 (IA no. 657/2024) M/s Punjab Dyers Association versus Punjab Pollution Control Board and others. (40 MLD, CETP)	Appeal filed against the directions issued by the Board for revocation of consent to operate granted to 40 MLD common effluent treatment plant at Jamalpur, Awana, Ludhiana

7	O.A. No. 1325 of 2024 Public Action Committee through Its Member Er. Kapil Dev VS The Union of India through the Secretary, MoEF&CC (Against 50 MLD, CETP)	In the Original Application, the allegation of the applicants is that the respondent Punjab Dyers Association is continuously discharging effluent from 50 MLD CETP in-spite of directions contained in the order dated 25.09.2024 passed by the PPCB.
8	O.A. No. 1326 of 2024 Public Action Committee through Its Member Er. Kapil Dev VS The Union of India through the Secretary, MoEF&CC (Against 40 MLD, CETP)	Application has been filed for directions to respondent PPCB to execute order dated 26.09.2024 to immediately stop discharge of untreated water from 40 MLD CETP into Budha Dariya and to impose compensation on Punjab Dyers Association for the period from 22.02.2020 till discharge of treated effluent into Budha Dariya continued.
9	O.A. No. 1327 of 2024 Public Action Committee through Its Member Er. Kapil Dev VS The Union of India through the Secretary, MoEF&CC (Against 15 MLD, CETP)	Application has been filed for directions to respondent PPCB to execute order dated 25.09.2024 to immediately stop discharge of untreated water from 15 MLD CETP into Budha Dariya and to impose compensation on Bahadurke Textile and Knitwear Association for the period from 22.02.2020 till discharge of treated effluent into Budha Dariya continued.
10	Appeal No. 18/2025 Punjab Dyers Association Versus Punjab Pollution Control Board & Ors. (50 MLD, CETP)	Appeal filed by Punjab Dyers Association challenging the orders dated 31.12.2024 and 03.01.2025 passed by Punjab Pollution Control Board (PPCB) for imposing Environmental Compensation (EC).
11	Appeal no. 20 of 2025 (15 MLD CETP) Bahadur Ke Textiles Knitwear Association Vs Punjab Pollution Control Board	Appeal filed by Bahadur Ke Textiles Knitwear Association challenging the notice dated 17.12.2024 to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 read with letter dated 10.01.2025 imposing Environmental Compensation vide order dated 08.01.2025 for a sum of Rs. 3,73,57,500/-

Note: All the above-mentioned cases have been clubbed to be heard together.



Government of Punjab
Science, Technology and Environment Department
(STE Branch)

Notification

No. 12/23/2025/538.

Dated: 14.07.2025

The Governor of Punjab is pleased to constitute a High-Level Committee to oversee and implement comprehensive solutions for the rejuvenation and pollution control of Budda Dariya. The committee will comprise the following:-

1.	Hon'ble Minister, Industries & Commerce, Punjab	Chairperson
2.	Chief Secretary, Government of Punjab	Vice Chairperson
3.	Vice Chairperson, Punjab Development Commission (PDC)	Member
4.	Administrative Secretary, Industries & Commerce, Punjab	Member Secretary
5.	Administrative Secretary, Department of Science & Technology, Punjab	Member
6.	Administrative Secretary, Local Government, Punjab	Member
7.	Administrative Secretary, Water Resources and Irrigation, Punjab	Member
8.	CEO, Punjab Energy Development Agency (PEDA)	Member
9.	Deputy Commissioner Ludhiana	Member
10.	Municipal Commissioner, Ludhiana Municipal Corporation	Member
11.	Dr. Indramani Dhada Assistant Professor (Civil Engg.), IIT Ropar	Member
12.	Dr. S Daljit Singh - Retired Engineer-in-Chief, Punjab Water Supply and Sewerage Board (PWSSB)	Member

The Committee shall meet at least once every month or as often as needed. The Committee is empowered to co-opt domain experts and invite relevant technical institutions as required. All departments shall extend full cooperation in the implementation of decisions taken by the Committee.

Functions of High-Level Committee:-

1. Develop a comprehensive short and long-term action plan for the cleaning and rejuvenation of Budda Dariya.
2. Monitor and fast-track current and future priority infrastructure such as CBG plants, IPS construction, and STP/CETP installations etc.
3. Launch new initiatives and projects in mission mode as needed for the rejuvenation of Budda Dariya.
4. Develop frameworks and SOPs to oversee proper functioning of existing and future initiatives and infrastructures such as STPs, CETPs, cow dung collection, electroplating effluent collection through real-time and independent monitoring.
5. To engage with regulatory agencies such as PPCB, CPCB, NGT as necessary to ensure alignment between regulations/directives and the on-ground action plan.
6. Conduct studies and scientific assessments where required in solution design.
7. Any other tasks as may be assigned by Hon'ble Chief Minister from time to time.

This is issued with approval of Hon'ble Chief Minister, Punjab.

Priyank Bharti, IAS

Dated, Chandigarh
14.07.2025

Secretary to Government of Punjab
Department of Science, Technology & Environment

Endst. No. 12/23/2025/539.

Dated: 14.07.2025

A Copy of above is forwarded to following for information and necessary action:-

1. Hon'ble Minister, Industries & Commerce, Punjab
2. Chief Secretary, Government of Punjab
3. Principal Secretary to Chief Minister, Punjab
4. Vice Chairperson, Punjab Development Commission (PDC)
5. Administrative Secretary, Govt. of Punjab, Department of Industries & Commerce
6. Administrative Secretary, Govt. of Punjab, Department of Science & Technology
7. Administrative Secretary, Govt. of Punjab, Department of Local Government
8. Administrative Secretary, Govt. of Punjab, Department of Water Resources and Irrigation
9. Chairperson, Punjab Pollution Control Board
10. CEO, Punjab Energy Development Agency (PEDA)
11. Deputy Commissioner Ludhiana, Punjab
12. Municipal Commissioner, Ludhiana Municipal Corporation, Punjab
13. Dr. Indramani Dhada Assistant Professor (Civil Engg.), IIT Ropar, Punjab
14. Dr. S Daljit Singh - Retired Engineer-in-Chief, Punjab Water Supply and Sewerage Board (PWSSB)

Superintendent